Supplementary Cause List - 1 Sr. No. 3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 31/2020, EMG-CM Nos. 67/2020, 68/2020 & 69/2020

M/s Guru Sagar Carriers and another

....Petitioner (s)

Through: - Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate (on Voice Call from residence in Jammu)

V/s

H. P. C. L. and others

....Respondent(s)

Through:- Mr. R. P. Sharma, Advocate for respondent Nos. 1 to 4 (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 26.05.2020

EMG-CM No. 69/2020

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 31/2020

Notice.

EMG-WP(C) No. 31/2020

Mr. R. P. Sharma, learned counsel waives notice on behalf of

respondent Nos. 1 to 4.

Notice to respondent Nos. 5 & 6 only. Learned counsel for the

petitioner shall furnish e-mail IDs of respondent Nos. 5 & 6 in the Registry

within a period of two days. Thereafter, notices be issued to respondent Nos. 5

& 6 through their e-mails.

EMG-CM No. 68/2020

Notice and appearance as above.

Objections, if any, be filed by the respondents on or before next

date of hearing.

EMG-CM No. 67/2020

Notice and appearance as above.

The contention of the petitioner is that, despite being ineligible to

participate in the tendering process, the respondent No. 1 is going to allot the

HIGH COURY

contract to respondent No. 6. He further submits that the tender process has not

been finalized as on date.

List on 03.06.2020.

In the meanwhile, subject to objections, any action taken/order

passed after today shall be subject to outcome of this writ petition.

(RAJNESH OSWAL) **JUDGE**

Jammu 26.05.2020

(Rakesh)